

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

CIRCULAR

No:- 03 of 2024/RG/GS

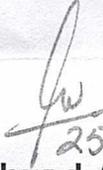
Dated:- 25.04.2024

In consonance to the order dated 20.04.2024 passed by the Hon'ble Court in Arb P 2/2020 Farooq Ahmed Sheikh Vs M/s Jhelum Cements Ltd. & ors, Hon'ble the Chief Justice has been pleased to issue the following directions for compliance by all the concerned:-

1. Parties to the litigation before the High Court of J&K and Ladakh shall submit the list of dates and events summarizing in brief, the points they wish to advance; and
2. Also to provide the list of cases to be relied upon by the them with the relevant paragraphs and points properly marked /highlighted.

Failing which the matter(s) shall be heard by imposing costs as the Hon'ble Court may feel appropriate.

By Order


25.04.24.
(Shahzad Azeem)
Registrar General

No:- 15/44-70 /RG/GS

Dated 25.04.2024

Copy of the above is forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____
.... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Registrar Judicial, High Court Wing, Jammu/Srinagar;
5. Registrar Rules, High Court Main Wing, Jammu;
6. Director, J&K Judicial Academy, Janipur, Jammu;
7. Registrar Computers (IT), High Court of J&K and Ladakh, Jammu;
8. Joint Registrar Judicial (Protocol), High Court of J&K and Ladakh, Jammu/Srinagar;
.... for information and necessary action
9. Incharge NIC, High Court of J&K and Ladakh, Jammu for uploading the same on the official website of the High Court.
10. In-Charge, Library, High Court Wing, Jammu/Srinagar for information and keeping the record of the same.